

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

TR. 34 of 1997
(CO 6874-W/85)

Date of Order: 11.11.97.

Present: Hon'ble Dr. B.C.Sarma, Administrative Member.

Hon'ble Mr. D.Purakayastha, Judicial Member.

NIKHIL RANJAN DAS

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.B.R.Neogi, counsel.

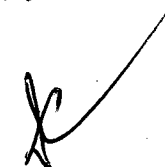
For the respondents: NONE.


Heard on: 11.11.97.

O R D E R

B.C.Sarma,A.M.

When the matter was taken up for hearing to-day, the applicant appears in person and submits ~~that~~ an application stating therein that his grievance has been met. Therefore, he does not want to proceed with the matter further. Accordingly, the application is dismissed for non-prosecution. The letter produced before us, may be kept in the file as a part of the record.


(D.Purakayastha)
Member(J)


(B.C.Sarma)
Member(A)